

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.169 of 2012 in
D.F.R. No. 591 of 2012

Dated :30th July, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Bihar Electricity Board **Appellant (s)**

Versus

Bihar Electricity Regulatory Commission & Ors. ...**Respondent (s)**

Counsel for the Appellant(s): Ms. Shilpi Shah
Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Swagatika Sahoo for R.3 to 5

ORDER

IA No.169 of 2012
(Appl. for condonation of delay)

This is an Application to condone the delay of 34 days in filing the Appeal as against the Order dated 04.01.2012. Though the service has been effected on all the Respondents, nobody has entered appearance on behalf of other Respondents, except Respondent Nos.3 to 5.

We have heard the learned counsel for the Applicant and the learned counsel for the Respondent No.3 to 5 and also gone

through the affidavit. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **31.07.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs